

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:6033  
ANSWERED ON:14.05.2012  
TAX ON RE REGISTRATION OF VEHICLES  
Tharoor Shri Shashi

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the motor vehicle owners who change their residence from one State to another are being forced to pay fresh registration tax for their already registered and tax paid vehicles when they re-register their vehicles in their new State of residence after the mandatory 12 month period;
- (b) if so, whether this is in contravention of the spirit of the provisions of the Motor Vehicles Act, 1988, which is a Central Act;
- (c) whether the Government proposes to make amendments to the Motor Vehicles Act to correct this anomaly and make the payment of the registration tax a one-time payment at the time of the original registration of the motor vehicle;
- (d) if so, the details thereof; and
- (e) whether the provisions of the said Act are proposed to be amended to make the original registration number of a motor vehicle a permanent one and do away with the requirement for re- registration in another State when the owner moves residence to the latter for a period exceeding 12 months, and if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) to (e) The Motor Vehicle(Amendment) Bill, 2012, which was passed by Rajya Sabha on 08th May, 2012 provides as under:-  
"49A. Where an owner of a motor vehicle (other than transport vehicle) on which one-time or long- term tax has been paid, ceases to reside at the address recorded in the certificate of registration of the vehicle on account of his transfer on official duty or shift of residence, the registering authority shall, where the vehicle was registered prior to such transfer or shift of residence, on application for no objection certificate under section 48, refund the pro-rata unutilized tax on the vehicle; and the registering authority where the vehicle is being shifted shall levy and collect pro-rata tax for the remaining valid period of registration of such vehicle."